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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Public Notice No.42/2015-2020
Dated the 8th November, 2019

In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy, 2015-20, the Directorate General of Foreign Trade hereby incorporates Annexure II to Appendix 2A laying down the procedure for import of Crude Soya Oil (HS Code 1507 10 00) under TRQ of India-Mercosur Preferential Trade Agreement.

<table>
<thead>
<tr>
<th>Description</th>
<th>HS Code</th>
<th>In/out of quota rate (%) as per WTO</th>
<th>In quota rate (%) as per Indian Tariff</th>
<th>Customs Notification</th>
<th>Tariff Rate Quota allotted under the PTA</th>
</tr>
</thead>
<tbody>
<tr>
<td>Crude Soya Oil from Paraguay under India-Mercosur Preferential Trade Agreement (PTA)</td>
<td>1507 10 00</td>
<td>NA</td>
<td>10%</td>
<td>57/2009 dated 30/05/2009</td>
<td>30,000 MT</td>
</tr>
</tbody>
</table>

2. Effect of this Public Notice: TRQ for import of 30,000 MT of Crude Soya Oil from Paraguay under India-Mercosur Preferential Trade Agreement is laid down.

(Amit Yadav)
Director General of Foreign Trade & Ex- officio Addl. Secretary to the Government of India

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Annexure-II

Procedure for import of Crude Soya Oil (HS Code: 15071000) under India-Mercosur Trade Agreement.

i. The total quantum of import of Crude Soya Oil that can be imported under India-Mercosur Preferential Trade Agreement shall be as under:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>ITC Code</th>
<th>Description of goods</th>
<th>Total aggregate quantity that is available for import under India-Mercosur Preferential Trade Agreement</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>1507 10.00</td>
<td>Crude Soya Oil from Paraguay</td>
<td>30,000 MT</td>
</tr>
</tbody>
</table>

ii. These imports will be permitted subject to the following arrangements/procedure:-

a. Import would be subject to Government of India, Ministry of Finance (Department of Revenue) Notification No. 29/2007-Customs dated 30th May 2009 (as amended form time to time) relating to India-Mercosur Preferential Trade Agreement.

b. All applications must accompany a pre-purchase agreement from one of the eligible exporters of Crude Soya Oil in Paraguay. The pre-purchase agreement must indicate the quantity and the duration of fulfillment of the contract. The list of eligible exporting entities of the item from Paraguay shall be decided by the Government of Paraguay.

c. At the time of clearance of the import consignment, the importer in India must produce a Certificate of Origin issued by concerned authorities in Paraguay.

d. The year in respect of these imports will be the period from 1st April to 31st March, i.e. financial year in India.

e. All applications for grant of import authorization shall be sent only through e-mail at import-dgft@nic.in in the prescribed format as given below:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name and Registered address of the applicant</th>
<th>IEC No.</th>
<th>Item sought to be imported</th>
<th>ITC (HS) Code</th>
<th>Qty. applied for (MTs)</th>
<th>CIF value &amp; Fee</th>
<th>Date of submission of application</th>
<th>Name of Authority through which licence would be obtained</th>
</tr>
</thead>
</table>

f. Allocation will be made equally among the eligible applicant subject to quantity applied. The application in ANF 2M and ANF1 along with the requisite fee is required to be filed online as per the procedure laid down in Trade Notice No. 49 dated 15.03.2019. The application should be sent by 28th February of the financial year, for allocation in the next financial year.